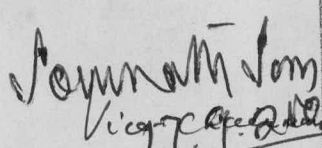


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Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
	17.9.2001	In this 1994 matter, in order dated 9.1.95 the punishment order was stayed. This stay order has continued all these years. on 30.8.2001 the matter came up and was fixed to this day at the instance of Shri D.S. Mishra, learned counsel for the petitioner, who ^{also} submitted it in case on the next date the matter could not be taken up, the question of vacating the interim order of stay would be considered. None appeared for the petitioner when called. No and request seeking adjournment was also made on behalf of Shri Mishra. We have, therefore, heard Shri D.N. Mishra, learned standing counsel for the respondents. O.A. is dismissed for default and the interim order of stay vacated.  J. Venkatesh Member (J)	Counter has not been filed ADs from R-1, 3, 5, 6 & 7 have been returned. ADs R-2, 4 have not been returned. English translation of Annexure-5 has been filed ADj to 28.3.95. For orders pl  27/3/95 Bench. Counter to the main application has not been filed. Counter to the M.A. 163/95 has not not been filed. M.A. 163/95 at Fl. A for appropriate orders.  20/4/95 Bench. or. no. 8 dt. 21.4.95 M.A. 163/95 at Fl. A for appropriate orders. counter to M.A. not filed counter to O.A. not filed.  27.4.95 Bench. ADj to 19.5.95. For compliance/orders.  18/5/95 Regs.